



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 12. CUTTACK, FRIDAY, AUGUST 26, 1938.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IX.

Circulars and General Letters by the Comptroller, Orissa.

OFFICE OF THE COMPTROLLER, ORISSA.

CIRCULAR No. 47.

FROM

P. N. RAJAGOPAL, Esq.,
COMPTROLLER, ORISSA,

TO

ALL DISBURSING OFFICERS AND TREASURY AND
SUB-TREASURY OFFICERS IN ORISSA.

Ranchi, the 8th August 1938.

SIR,

I HAVE the honour to state that bills pre-audited by this office and passed for payment at a treasury or sub-treasury should be cashed within three months from the date of this office memorandum or letter forwarding a pre-audited bill and that pass orders on bills not cashed within the said period will require revalidation by this office.

2. The above restriction will not apply to Lapsed Deposit Refund Orders which will be regulated by the rule in paragraph 325 of the Bihar and Orissa Treasury Manual.

I have the honour to be,

SIR,

Your most obedient servant,

P. N. RAJAGOPAL,
Comptroller, Orissa.